

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) (PIL) No.3979 of 2015

E. Venkat Rao ***Petitioner***

Mr. A.K. Budhia, Advocate, Amicus Curiae

-versus-

State of Odisha and others ***Opp. Parties***

Mr. J. Katkia, AGA

Mr. D. Nayak, Advocate for CMC

Mr. A.P. Bose, Advocate for Intervenor

**CORAM:
THE CHIEF JUSTICE
JUSTICE B.P. ROUTRAY**

ORDER

18.08.2021

Order No.

42.

1. This matter is taken up through video conferencing mode.
2. An affidavit dated 16th August, 2021 has been filed by the Secretary-cum-Deputy Commissioner of Cuttack Municipal Corporation (CMC), *inter alia* stating that 74 mandaps as per the list provided with the affidavit of Secretary, Kalyan Mandap Association, Cuttack City were inspected. Of those, it was found that 13 mandaps were locked and one was permanently closed. The remaining 60 mandaps inspected were found not complying with the provisions of the Cuttack Development Authority (Planning & Building Standards) Regulations, 2017. It is stated that all of those 60 mandaps have been issued notices to show cause within 15 days why their mandaps should not be closed and why action should not be taken against them. It is stated that after the period for reply is over, necessary action will be taken in respect of those mandaps.

3. The affidavit further states that the CRISIL Risk and Infrastructure Solution Limited, Mundai has been engaged to prepare a draft Planning & Building Standards Regulations exclusively for the core city of Cuttack. An agreement with said firm has been executed on 3rd August, 2021. The firm is expected to submit the draft regulation within five months which would thereafter be placed before the State Government for approval.

4. Copy of the above affidavit dated 16th August, 2021 be served upon Sri S.P. Mishra, learned Senior counsel appearing for the Petitioner in the accompanying W.P.(C) No.34764 of 2020 as well as Mr. A.P. Bose, learned counsel appearing for the Intervenor in W.P.(C) No.3979 of 2015 and all other counsel appearing in those two matters for other parties within next one week.

5. Responses, if any, to the said that affidavit be filed before the next date.

6. List on 3rd November, 2021.

(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge